

Shri M. L. Dwivedi : In view of the shortage of wagons, may I know whether the Government are running any factory at Government level to manufacture wagons, and if so, what percentage of our demand is being manufactured at Government level and what percentage at the private level?

Mr. Deputy Speaker : He has already answered that there is no such thing.

Shri Radhelal Vyas : May I know whether it is a fact that the Hindustan Shipyards at Vizagapatam has requested the railway authorities to place an order for the manufacture of wagons with them, and if so, what action has been taken?

Shri Alagesan : The Hindustan Shipyards, as the House knows, manufactures ships. It does not go in for the manufacture of railway wagons.

Shri Radhelal Vyas : It does.

Shri Bhagwat Jha Azad : How do the prices of these wagons supplied by the Indian firms compare with the prices of those imported?

Shri Alagesan : I do not have the comparative prices. If the hon. Member gives separate notice, I can furnish the prices.

Minimum Wages

*1214. **Dr. Satyawadi :** Will the Minister of Labour be pleased to lay on the Table of the House a statement showing the work done by the Advisory Committee set up by the Central Government for the revision of minimum rates of wages in the Central undertakings?

The Deputy Minister of Labour (Shri Abid Ali): A statement giving the information is laid on the Table of the Lok Sabha. [See Appendix VII, annexure No. 14].

डा० सत्यवादी : क्या मैं जान सकता हूँ कि फिरोज़पुर, जालंधर और ग्रम्बाला के कैंटोनमेंट्स बोर्ड्स जोकि पंजाब की हद्द में बाक्या हैं, वहाँ पर काम करने वाले चौथे दर्जे के मुलाजमीन की तनखाह पर भी इस कमेटी ने गौर किया है, क्योंकि इन मकामात पर म्युनिसिपल कमेटी के मुलाजमीन को बोर्ड के मुलाजमीन से ज्यादा तनखाह मिलती है ?

श्री आबिद अली : यह सवाल तो उन के सम्बन्ध में था जिन का कि बेतन इस कमेटी ने बदला है। जो सवाल माननीय सदस्य ने पूछा है उस के बारे में अगर वह दूसरा सवाल पेश करें तो मैं जवाब दे दूंगा।

Dr. Rama Rao : The statement gives the names of the employments and their addresses. May I know the recommendations of this Committee regarding the tannery workers in Kanpur and the road construction workers in Mysore?

Shri Abid Ali : That would be placed on the Table of the House if the hon. Member gives notice.

Dr. Rama Rao : I seek your guidance, Sir. The question is about the work done by this Committee. The statement laid on the Table of the House gives the names of the organisations and the address.

But the main subject of the recommendations concern the revision of minimum rates of wages. What recommendations they have given is not mentioned in the statement. My question is about the recommendations regarding the revision of minimum wages.

Shri Abid Ali : The main question is about revision. Details of which item does the hon. Member want?

Mr. Deputy-Speaker : Does the statement contain the work done by the Advisory Committee in regard to the revision of minimum rates of wages in the Central undertakings?

Shri Abid Ali : With regard to every one, then, I will place on the Table of the House another statement. It will be a long statement, Sir.

Mr. Deputy Speaker : Relating to all the work that has been done.

Dr. Rama Rao : I would request you to look into the...

The Minister of Labour (Shri Khadubhai Desai): What is the question I would like to know?

Mr. Deputy-Speaker : If that contains only some items and not the whole work that has been done by the committee in regard to revision of wages, the hon. Minister promises to lay a detailed statement in regard to that.

Dr. Rama Rao : May I know the recommendations regarding the tannery works at Kanpur?

Shri Abid Ali : The item is not noticed there.

Dr. Rama Rao : No, it is noticed there.

Mr. Deputy-Speaker : Is it there in the statement?

Dr. Rama Rao : Yes, but not the recommendations.

Shri Abid Ali : I have got here about the Bombay Port Trust, the Calcutta Port Trust etc. I have already promised to lay a detailed statement on the Table.

Mr. Deputy-Speaker : Very well. Next question.

Watch and Ward Staff

*1215. **Shri Gidwani** : Will the Minister of Railways be pleased to state :

(a) whether it is a fact that the Railway Board has issued a notification on the 15th April, 1955 depriving its Watch and Ward Staff of the trade union rights;

(b) whether the convention of the National Federation of Indian Railwaymen held on the 29th May, 1955 urged upon the Railway Board to cancel the notification ; and

(c) if so, the action taken in the matter?

The Deputy Minister of Railways and Transport (Shri Alagesan) : (a). The notification promulgated with effect from 15-4-55 permits them to join an Association composed entirely of the members of the Railway Security Force, which shall not affiliate itself to any other Union or Association.

(b) The National Federation of Railwaymen have held no convention in May 1955. Some of the Railway Unions affiliated to the National Federation of Indian Railwaymen, and also some other un-recognised and unaffiliated railway unions did however meet at Madras on the 27th, 28th and 29th May, 1955 and *inter alia* passed a resolution urging upon the Railway Board to cancel the Notification.

(c) No action has been taken in the matter, as the rules that have been promulgated are in accordance with those applying to the Police Force and are based on the similarity in the nature of work in the two organisation.

Shri Gidwani : I did not catch the answer to part (a) of the question. Are the rules governing these trade unions and watch and ward on the police lines?

Mr. Deputy-Speaker : He did not follow the answer to the first question.

Shri Alagesan : I said, the Notification promulgated with effect from 15-4-55 permits them to join an Association composed entirely of the members of the Railway Security Force, which shall not affiliate itself to any other Union or Association.

Mr. Deputy-Speaker : Separate, independent union for themselves.

Shri Bhagwat Jha Azad : May I know under what rule the Ministry has deprived this watch and ward from joining any federation or union which is their inherent right?

Shri Alagesan : This notification was issued under article 309 of the Constitution.

Shri Bhagwat Jha Azad : What are the reasons that prevailed upon the Government in asking the watch and ward not to join any union or federation?

Mr. Deputy-Speaker : The hon. Member will look into article 309.

Shri B. S. Murthy : Is it the intention of the Government to convert the watch and ward into a security force?

Shri Alagesan : Yes. It is in that context that this notification has been issued.

Shri B. S. Murthy : May I also know under what category the Madras Convention of Railway Trade Unions has been treated by the Government? Is it as a branch or part of the National Railwaymen's Federation or as separate from it?

Shri Alagesan : I do not think that has to be gone into now. Anyhow, I have answered part (b) of the question and I have stated that it was not a regular convention of the National Federation of Indian Railwaymen, but there were certain recognised unions as also certain un-recognised unions and they met and passed certain resolutions.

Shri Sadhan Gupta : May I know whether the Government regards trade unionism as prejudicial to security? Otherwise, what is the reason for issuing that notification?

Shri Alagesan : For some time, the question of reorganising the watch and ward on the railways has been under consideration, and in view of the large-scale thefts and the huge amounts of claims that the railways have had to pay, it was decided to make it a more effective force, and it is in that context that the rules have been promulgated.